

HIGH COURT FOR THE STATE OF TELANGANA:: HYDERABAD

R.O.C.NO. 1/2026

DATED: 3-9-2026

NOTIFICATION

The High Court for the State of Telangana had issued Notification No. 1/2026, dated 19-1-2026 inviting applications for direct recruitment to the posts of Stenographer Grade – III in Judicial Districts/Units of the State of Telangana, the candidates were subjected to the Skill Test.

Later, the High Court duly following the relevant rules and procedure, hereby declares the provisional selection of the candidates bearing the following hall-ticket numbers for appointment to the post of Stenographer Grade – III in the Judicial Districts/Units in the State of Telangana:

1. CITY CIVIL COURT, HYDERABAD:

TSHC26000061

2. CITY SMALL CAUSES COURT:

TSHC26008246

3. HANUMAKONDA:

TSHC26135398 TSHC26073896

4. KHAMMAM:

TSHC26047125

5. KUMURAM BHEEM ASIFABAD:

TSHC26059000

6. MAHABUBABAD:

TSHC26006901


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7. MEDAK:

TSHC26049515

8. MEDCHAL-MALKAJIGIRI:

TSHC26000938 TSHC26106893

9. METROPOLITAN SESSIONS COURT, HYDERABAD:

TSHC26027799	TSHC26068652	TSHC26073287	TSHC26112345
TSHC26116857	TSHC26125039	--	--

10. NAGARKURNOOL:

TSHC26114724 TSHC26134227

11. NIRMAL:

Nil

12. PEDDAPALLI:

TSHC26115163 TSHC26121230

13. RANGAREDDY:

TSHC26053857 TSHC26064114

14. SANGAREDDY:

Nil

15. SURYAPET:

TSHC26042555

NOTE:

1. The provisional selection of the above candidates is strictly subject to satisfaction of eligibility criteria, such as educational qualifications, community reservation and local status in accordance with the Telangana Public Employment (Organization of Social Cadres and Regulation of Direct Recruitment) Order, 2018 vide G.O.Ms.No. 124 dated 30.8.2018.

[Signature]
3/9/2020

2. If any of the provisionally selected candidate does not fulfill the above requirement, he/she will be de-selected and the next meritorious candidate will be provisionally selected in that slot.

3. The candidates with the aforementioned said Hall Ticket Numbers shall be eligible for appointment to the service by direct recruitment unless he/she satisfies the following conditions, viz.,

- a) that he/she is of sound health, active habits, and free from any bodily defects or infirmities rendering him/her unfit for the service.
- b) That his/her character and antecedents are such as to qualify him/her to such service.

4. All rights are reserved with the appointing authority to cancel the selection for appointment to the post at any stage, if any information furnished by the candidates found to be false at any later stage, and the candidates are liable for prosecution for furnishing such false information.

5. If the candidate furnishes wrong information with regard to category and caste, they shall not have any right subsequently for selection in that particular category, caste, etc., and in that aspect the appointing authority is not responsible for the lapse on the part of the candidate.


3/1/2026
REGISTRAR (ADMINISTRATION)
FAC. REGISTRAR (RECRUITMENT)